

C.M.P. – 283/2019

Memo

Caveat clear

1 C.F.S. – Rupees 20

C.F. paid is sufficient.

Limitation expired on 11.06.2018.

Barred by 309 days as per calculation at the back of vak.

Defects:-

- 1) Party position of petitioner no. 1 to 6 and O.P. no. 1 to 2 may be corrected.
- 2) Parentage name of petitioner no. 1 may be corrected.
- 3) Husband name of petitioner no. 4,6 may be given & corrected.
- 4) Name of petitioner no. 6 and O.P. no. 2 may be corrected.
- 5) Appellant no. 1(a) and (2) of connected case has not been made party in this memo.
- 6) Cause title may be corrected at page no. 1
- 7) Provision of law may be given.
- 8) Name of Hon'ble judge may be corrected at page no, 1, para no, 1,8 and prayer portion.
- 9) Some words are handwritten at page no. 6 true typed copy may be filed.
- 10) Page no. 10,11 are faded /handwritten true typed copy may be filed.
- 11) Name, parentage and detail address of petitioner no. 4 to 6 are missing at vak and not executed on vak.

- 12) Appellant no. 2(AA) to 2 (AE) as mentioned at para no. 2 of I.A. no. 3485/2012 has not been made party in this memo. (in view of order dtd. 01.12.2016 in S.A. 87/1991)
- 13) Husband name of O.P. no. 1 may be corrected.
- 14) Present address with P.O. & P.S. of o.P. no. 1 to 2 may be given.